

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 202
(IB)-754(ND)2021
IA-2831/2024

IN THE MATTER OF:
The State Bank of India

... **Applicant/Petitioner**

Versus

Sh. Vivek Sachdev

... **Respondent**

Under Section: 95 of IBC, 2016

Order delivered on 22.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Respondent : Adv. Rizwan, Adv. Nistha Sinha, Adv. Vikas
Kumar Sharma , Adv. Harish Kumar

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-2831/2024: Ld. Counsel appearing for the Respondent submitted that the copy of IA has not been made available to her. Mr. Negi, the Ld. Counsel appearing for the Applicant submitted that the copy of the IA has been served upon the Applicant. Nevertheless, another copy would be given to her during the course of the day. Reply if any to IA be filed within one week from today.
List on 25.09.2024.

It is made clear that since the period of 180 days from the date of order passed under Section 100 has expired, the moratorium qua the respondent, cease to operate.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)